

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**(IB)-1091(ND)18**  
**IA-3351/2023**

**IN THE MATTER OF:**

**M/s Pro Sportify Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s Vivid IT Solutions Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Liquidator :** Adv. Anurag Anand, Adv. Aman Sharma & Adv.  
Arpit Sharma for Liquidator Bimal Kumar  
Sharma

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3351/2023:** The prayer made in the application is directing dissolution of the CD. The Ld. Counsel for the Applicant is directed to remain present physically on the next date of hearing.

List on 06.06.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**